

Government of Uttar Pradesh

Labour Department – 3

Number: 1395/36-03-2018-03 (M.P.D.) / 06
Lucknow, Dated: 20 December, 2018

:: NOTIFICATION ::

By exercising the powers conferred under Section 21 of the General Clauses Act, 1897 (Act No. 10 of 1897) read with Section 20(1) of the Minimum Wages Act, 1948 (Act No. 11 of 1948), and in partial modification of the Government Notification No. 275/36-3-14-3 (M.P.D.) / 06 dated 26 March 2014, and in supersession of Government Notification No. 704/36-03-2014 dated 09 July 2014, issued under the Workmen's Compensation Act, 1923, the Governor is pleased to make the following amendments: Under Section 12 and Section 20(1) of the Minimum Wages Act, 1948, the minimum rates of wages, payment of wages at such rates, overtime wages, wages for weekly rest days, and wages for national holidays as applicable under Rule 14 shall be regulated according to Schedule–2 of the Labour Department. In relation to the above-mentioned matters, and for the purpose of payment of minimum wages and overtime wages mentioned in Schedule–3 of the Labour Department, all *outsourced workers/employees* appointed through any outsourcing agency shall be treated as *contract workers*, and their appointment shall be considered as appointment through such agency. This notification is being issued in compliance with the order passed by the Hon'ble High Court, Allahabad in Writ Petition No. 49066/2010.

Schedule (अनुसूची)

Sl. No.	Designated Authority	Jurisdiction
1	Labour Commissioner, Uttar Pradesh, and all Additional Labour Commissioners / Deputy Labour Commissioners and Assistant Labour Commissioners posted at the Headquarters, Kanpur	Entire Uttar Pradesh
2	Regional Additional / Deputy Labour Commissioner and all Assistant Labour Commissioners of the Ghaziabad Region	Ghaziabad, Bulandshahr, and Hapur
3	Regional Additional / Deputy Labour Commissioner and all Assistant Labour Commissioners of the Noida Region (Gautam Buddh Nagar)	Gautam Buddh Nagar
4	Regional Additional / Deputy Labour Commissioner and all Assistant Labour Commissioners of the Kanpur Region	Kanpur Nagar, Kanpur Dehat, Etawah, Farrukhabad, Kannauj
5	Regional Additional / Deputy Labour Commissioner and all Assistant Labour Commissioners of the Varanasi Region	Varanasi, Jaunpur, Ghazipur and Chandauli
6	Regional Additional / Deputy Labour Commissioner and all	Lucknow, Raebareli, Unnao,

Sl. No.	Designated Authority	Jurisdiction
	Assistant Labour Commissioners of the Lucknow Region	Hardoi, Lakhimpur Kheri and Sitapur
7	Regional Additional / Deputy Labour Commissioner and all Assistant Labour Commissioners of the Meerut Region	Meerut and Baghpat
8	Regional Additional / Deputy Labour Commissioner and all Assistant Labour Commissioners of the Saharanpur Region	Saharanpur, Muzaffarnagar and Shamli
9	Regional Additional / Deputy Labour Commissioner and all Assistant Labour Commissioners of the Aligarh Region	Aligarh, Mainpuri, Firozabad and Hathras
10	Regional Additional / Deputy Labour Commissioner and all Assistant Labour Commissioners of the Agra Region	Agra, Etah, Hathras and Agra Rural
11	Regional Additional / Deputy Labour Commissioner and all Assistant Labour Commissioners of the Prayagraj Region	Prayagraj, Fatehpur, Kaushambi and Pratapgarh
12	Regional Additional / Deputy Labour Commissioner and all Assistant Labour Commissioners of the Mirzapur Region	Mirzapur, Sonbhadra and Sant Ravidas Nagar (Bhadohi)
13	Regional Additional / Deputy Labour Commissioner and all Assistant Labour Commissioners of the Azamgarh Region	Azamgarh, Mau and Ballia
14	Regional Additional / Deputy Labour Commissioner and all Assistant Labour Commissioners of the Gorakhpur Region	Gorakhpur, Deoria, Kushinagar and Maharajganj
15	Regional Additional / Deputy Labour Commissioner and all Assistant Labour Commissioners of the Jhansi Region	Jhansi, Lalitpur and Jalaun
16	Regional Additional / Deputy Labour Commissioner and all Assistant Labour Commissioners of the Faizabad Region	Faizabad (Ayodhya), Barabanki, Ambedkar Nagar, Sultanpur and Amethi
17	Regional Additional / Deputy Labour Commissioner and all Assistant Labour Commissioners of the Chitrakoot Region	Banda, Chitrakoot, Hamirpur and Mahoba
18	Regional Additional / Deputy Labour Commissioner and all Assistant Labour Commissioners of the Basti Region	Basti, Siddharthnagar and Sant Kabir Nagar
19	Regional Additional / Deputy Labour Commissioner and all Assistant Labour Commissioners of the Devipatan (Gonda) Region	Gonda, Bahraich, Shravasti and Balrampur
20	Regional Additional / Deputy Labour Commissioner and all Assistant Labour Commissioners of the Bareilly Region	Bareilly, Shahjahanpur, Pilibhit and Badaun
21	Regional Additional / Deputy Labour Commissioner and all Assistant Labour Commissioners of the Moradabad Region	Moradabad, Rampur, Sambhal, Bijnor and Amroha
22	All District Magistrates	Within their respective territorial jurisdictions
23	Divisional Commissioner, Special Secretary, and other officers	Within their respective territorial jurisdictions